

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 137 (ND)/2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.02.2019**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips
Ltd.**

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

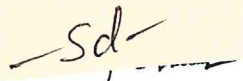
For the Petitioner: Mr. Ankur Goel, Advocate
Mr. Gautam Kumar, Proxy Counsel for RP


For the Respondent: None

ORDER

Despite specific directions dated 28th January, 2019 the goods have still not been released to the applicants herein. Request for an adjournment is being made on behalf of the RP. There is no cogent explanation offered on behalf of the RP for non-compliance of the previous order.

At request, adjourned to 18th February, 2019.


**(V. K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**